

# ACT NO. V OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
4th March, 1937.)

**An Act further to amend the Indian Lac Cess Act,  
1930, for a certain purpose.**

XXIV of 1930. **W**HEREAS it is expedient further to amend the  
Indian Lac Cess Act, 1930, for the purpose herein-  
after appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Lac Cess Short title  
(Amendment) Act, 1937.

XXIV of 1930. 2. In section 4 of the Indian Lac Cess Act, 1930, for Amendment of  
the words "Bihar and Orissa", where they occur in section 4, Act  
clause (v) of sub-section (4) and in clauses (ii) and (v) of XXIV of 1930.  
sub-section (5), the word "Bihar" shall be substituted.